

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

RA-249/2018 in
OA-1339/2017
MA-5083/2018

New Delhi, this the 10th day of December, 2018

**Hon'ble Sh. V. Ajay Kumar, Member(J)
Hon'ble Sh. A.K. Bishnoi, Member(A)**

Sh. Pawan Jindal (age about 55 years)
General Secretary, All India DGQA Engineers Association
Room No. 115, 'G' Block,
New Delhi-110011. ... Applicant

(through Sh. A.K. Bhakt)

Versus

Union of India & Others, through

1. Secetary (DP)
Northern Defence, Govt. of India, South Block,
New Delhi-110011.
2. The DGOA,
Directorate of General of Quality Assurance,
Room No. 308-A, D-Wing, Sena Bhawan,
New Delhi-110011.
3. The Addl. DQAV,
Room No. 87, ' G ' Block,
DHQ, PQ, New Delhi-11.
4. The Finance Secretary and Secretary Exp.
Room No. 129-A, North Block,
New Delhi-110011. ... Respondents
(through Sh. Hanu Bhaskar)

ORDER(ORAL)**Hon'ble Sh. V. Ajay Kumar, Member(J)**

Heard learned counsel for the applicant, Sh. A.K. Bhakt, and Sh. Hanu Bhaskar, learned counsel for the respondents.

2. **MA No. 5083/2018** is filed seeking condonation of delay of one year six months and 25 days in filing the review application. The MA is allowed in the circumstances and in the interest of justice and for the reasons mentioned therein.

RA No. 249/2018

Heard both sides.

2. The instant Review is filed seeking review of the orders in the OA No. 1339/2017 dated 25.04.2017 and also order dated 15.10.2018 in MA No. 2012/2018 to the limited extent of seeking waiver of the cost imposed.

3. In the circumstances and in the interest of justice and since the applicant appeared in the OA as a party in person, the instant RA is disposed of to the limited extent of reducing the cost from Rs. 10,000/- to Rs. 5,000/- payable within four weeks from today to the Delhi State Legal Services Authority,

if not already deducted by the respondents as per order dated 15.10.2018.

(A.K. Bishnoi)
Member(A)

(V. Ajay Kumar)
Member(J)

/ns/